

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

106

C.P.(IB) No. 201/KB/2018

Present: Hon'ble Member (J), Shri Jinan K.R.

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 29TH AUGUST, 2018, 10:30 A.M.

Name of the Company	Swastika Steel and Allied Products Pvt.Ltd.-Vs- Benzfab Technologies Pvt.Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Yash Vardhan Sircar
Interim Resolution Professional
Yash Vardhan Sircar
2. Rituparna Chatterjee
Corporate Director
Rituparna Chatterjee
Adv.
3. Anandkish Kumar Ray
Adh. Comm.
Anandkish Kumar Ray
Adv.
28/8/18

S.No.106 – CP (IB) No.201/KB/2018 – Swastika Steel and Allied Products Pvt. Ltd. Vs. Benzfab Technologies Pvt. Ltd.

ORDER

Ld. Counsel for operational creditor and Ld. Counsel for corporate debtor appear. Ld. IRP appears.

Ld. Counsel submits that an application has been filed under Section 12A. However, Form-A has not been annexed with an application in compliance of Rule 32 of NCLT Rules 2016.

List it for further consideration on 30th August, 2018.



(Jinan K.R.)
Member (Judicial)